

the strike of the workers of the RIC which involves the Labour Minister. They are serious matters. The RIC workers are on a relay of hunger strikes.

SHRI S. M. BANERJEE : On a point of order. (*Interruptions.*)

MR. CHAIRMAN : There is no business before the House now.

14.09 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—(*Contd.*)

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

“That the debate on the motion that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 as amended, be passed” which was adjourned on the 6th August, 1969, be resumed now.”

SHRI S. M. BANERJEE (Kannur) : On a point of order, under rule 34). It says that at any time after the motion has been made a Member may move that the debate on that motion be adjourned. It is not because I do not want the Bill to go through. Yesterday and today's papers also say that Mr. Bhagat has negotiated with the jute manufacturers... —(*Interruptions.*) Let it be discussed before this motion is taken up.

MR. CHAIRMAN : I am not allowing it.

SHRI S. M. BANERJEE : What is your ruling ?

MR. CHAIRMAN : My ruling is that I rule out your point.

SHRI S. KUNDU (Bilaspore) : Most respectfully under article 105 of the Constitution and rule 222 I am rising on a point of order. Yesterday, in the Central Hall under the nose of Speaker... (*Interruptions.*)

MR. CHAIRMAN : I am not allowing you to speak on any other matter than the one before the House. If the hon. Member has got anything to say about

the present motion before the House, I shall allow him, otherwise not.

SHRI S. KUNDU : It refers to the business of the House. Kindly listen to me. In the newspaper it has been published that Shri Nijalingappa, the Congress President had said yesterday in the Central Hall that funny stories were manufactured by Members of Parliament. The Central Hall is directly under the Speaker. It should not be given to the Congress Party to have a dig at the Members of Parliament. He has said that not only stories but funny stories are manufactured or cooked up there by Members of Parliament.....

MR. CHAIRMAN : The hon. Member may resume his seat...

SHRI S. KUNDU : Indirectly, it involves a contempt of the House...

MR. CHAIRMAN : He may give proper notice and then I shall consider it.

The question is :

“That the debate on the motion ‘that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed’ which was adjourned on the 6th August, 1969, be resumed now.”

The motion was adopted.

MR. CHAIRMAN : We shall now take up further consideration of the following motion moved by Shri Raghuramaiah on the 6th August, 1969, namely :—

“That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as amended, be passed.”

SHRI RAGHURAMAIAH : Yesterday, the motion for adjournment tabled by Shri M. R. Masani, I believe, was necessitated by some apprehensions and misapprehensions about some of the clauses and amendments. Some of us had an opportunity to go through the whole thing again to reassess the situation and to think within ourselves and also consult Members of the Opposition parties and so on. In the light of the discussions, I have circulated a fresh batch of two

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amendments, the consideration of which will require a waiver of certain rules, and I would request the House to waive those rules.

I beg to move :

“(i) That rule 93 (3) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reopening discussion on clause 4 of the Salaries and Allowances of Member of Parliament (Amendment) Bill, 1969, and inserting new clause 2A, be suspended.”

“(ii) That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment No. 53 to clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 and clause 4 as amended, be suspended.”

“(iii) That the decision of the House adopting amendment No. 53 to clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, and clause 4 as amended, be rescinded.”

These are the various provisions which have necessarily got to be waived because we have now to reconsider amendments to clause 4 and another clause. I move that these rules be waived and I hope the House will concur with this motion.

SHRI S. M. BANERJEE : I want your guidance. Since these amendments have now come before the House and clause 4 is being reopened for discussion, are we entitled to bring forward our amendment to those amendments ?

MR. CHAIRMAN : Yes, he is entitled. The question is :

“(i) That rule 93 (3) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reopening discussion on clause

4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill 1969, and inserting new clause 2A, be suspended.”

“(ii) That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment No. 53 to clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 and clause 4 as amended, be suspended.”

“(iii) That the decision of the House adopting amendment No. 53 to clause 4 of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, and clause 4 as amended, be rescinded.”

The motion was adopted

SHRI RAGHURAMAIAH : I beg to move :

New clause 2A :

At page 1, after line 10 insert

Amendment of section 5

“2A. In section 5 of the principal Act, for the second proviso, the following proviso shall be substituted, namely :

“Provided further that nothing in the first proviso shall apply, if the member visits,—

- (i) his usual place of residence ; or
- (ii) any place in his constituency ; or
- (iii) any place in the State in which his usual place of residence or constituency is situated, performing the journey by air not more than four times during a session or sitting lasting more than seventy-five days, or not more than twice in any other case.”

I may explain this amendment. The present section provides for two journeys to the place of residence in a longer session. It was generally felt by most Members...

SHRI RANDHIR SINGH (Rohtak) : It does not help in the case of Haryana.

AN HON. MEMBER : Provide an aerodrome in Haryana.

SHRI RAGHURAMAIAH : I would request hon. Members who have other ideas to allow me to proceed now and later on they are free to express their views and we shall see. I am only explaining the present provision *vis-a-vis* the amendment that is being proposed.

In the Act as it now stands, two journeys are permitted if it is a longer session like the budget session and one journey during the other sessions. This amendment doubles that facility, that instead of two journeys, one could make four journeys in a longer session, and two instead of one in other sessions.

Again, formerly, a journey was permitted only to the place of residence. Many Members on both sides of the House, as also Members of Rajya Sabha pointed out to me the anachronism in this ; for, if a person does not want to go to his exact native place but wants to go to a place.

श्री रवि राय (गुरो) : मभापति महोदय, आपकी तरफ मुह करके मंत्री महोदय बोलें ताकि हम भी सुन सकें कि वह क्या कह रहे हैं। हम सुन नहीं पा रहे हैं।

SHRI RAGHURAMAIAH : I am glad the Opposition is also interested in this.

श्री रवि राय : इनको ये शब्द वापिस लेने चाहिये। मैं अभी आया हूं। मैं सुन नहीं पा रहा क्योंकि इनका मुह आपकी तरफ नहीं है। उधर मुह करके वह बोल रहे हैं।

SHRI RAGHURAMAIAH : The Act as it now stands permits journeys only to the place of residence. Many Members told me that was not quite enough. For, suppose a person is living five miles away from Allaha-

bad ; and suppose the wants to go to Allahabad only and not to his native place, then under the present Act, he cannot go to Allahabad because that is not his place of residence. Even if the journey to be performed is short of the distance between Delhi and his native place, he cannot utilise this facility. So, it has been suggested to me that there should be an amendment of the Act, and we have, therefore, provided.

(i) his usual place of residence", which is even now there, or constituency where the Member's constituency is different from the usual place of residence or any place in the State in which his usual place of residence or constituency is situated. That is the scope of the first amendment.

My second amendment is as follows :
I beg to move :

Clause 4

Page 2, for lines 5 to 13, substitute :

Insertion of "4 After section 6 of the new section principal Act, the following section shall be inserted namely :—

Travel facilities to members "6A. Without prejudice to the other provisions of this Act, every member shall be entitled—

- (i) to travel by any railway in India at any time in first class air-conditioned on payment of the difference between the railway fares for first class air-conditioned and first class ;
- (ii) to one free third class railway pass for one person to accompany the member which he travels by rail ; and
- (iii) to one free non-transferable first class railway pass for the spouse, if any, of the member to travel from the usual place of residence of the member to Delhi and back, once a year ;

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Provided that where a member travels by rail in the first class air-conditioned and no person accompanies that member in that journey in third class, by virtue of the free third class railway pass referred to in clause (ii), then, in determining the amount payable by the member under clause (i), the amount of third class fare for such journey shall be deducted from the difference referred to in that clause."

श्री कंबर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, मंत्री महोदय ने जो एमेंडमेंट पेश की है, मैं उसमें थोड़ा सा संशोधन करना चाहता हूँ। मैं स्वीकार करता हूँ कि मंत्री महोदय का संशोधन सदस्यों को और ज्यादा काम करने में सहायता देगा। इसलिए मैं इसका विरोध नहीं करता हूँ। श्री रणधीर सिंह मेरी इस बात से सहमत होंगे कि वर्तमान स्थिति में हरियाणा, दिल्ली और आस-पास के लोगों के लिए दिक्कत होगी। कई बार हम लोग बम्बई में होते हैं और यहां मीटिंग होती है, तो हमें पैसा देकर यहां आना पड़ता है। इसमें सिर्फ एक टेकनीकल दिक्कत है। मैं अपने संशोधन द्वारा यह चाहता हूँ कि सदस्यों को अपनी क्रास्टोट्यूएन्सी या रहने के स्थान के बजाये देश में कहीं से भी जाने का अधिकार हो। जो सुविधायें सदस्यों को दी जा रही हैं, उनके बारे में कोई भेद-भाव, डिसक्रिमिनेशन, नहीं होना चाहिये। मेरे संशोधन को स्वीकार करने का लाभ यह होगा कि सरकार जो सुविधायें कुछ मेम्बरों को देना चाहती है, वे सब मेम्बरों को मिल जायेंगी। इस बारे में जो कमेटी बनाई गई थी, जिसमें कांग्रेस, जनसंघ, कम्युनिस्ट, स्वतन्त्र पार्टी और पी० एस० पी० आदि सब दलों के लोग थे, उसकी यह यूनेनिमस रिकमेंडेशन थी। मेरी एमेंडमेंट से इस क्लज में और इम्प्रूवमेंट हो जायेगी। मुझे आशा है कि सदन मेरी एमेंडमेंट को स्वीकार करेगा। मेरी एमेंडमेंट इस प्रकार है :

For lines 7 to 16 substitute

"If the member performs the journey

by air to any place in India not more than four times during a session or sitting lasting more than 75 days or not more than twice in any other case."

SHRI ANANTRAO PATIL : (Ahmednagar) Sir, I have got an amendment. The hon. Minister's amendment reads as follows :

"(iii) to one free non-transferable first-class railway pass for the spouse, if any, of the member to travel from the usual place of residence of the member to Delhi and back, once a year."

Instead of "once a year," I suggest "once during session."

There are only three sessions in a year and there will only be two more travels if this amendment is accepted. My amendment is that instead of "once" it should be "once during the session".

MR. CHAIRMAN : All those hon. Members who want to move amendments to the motion moved by the Minister may send in their amendments in writing to the Table ; otherwise there will be no end to this.

SHRI NAMBIAR : (Tiruchirappalli) Sir, my amendment is an amendment to the amendment moved by Shri Raghu Ramaiah.

SHRI AMRIT NAHATA (Barmer) : Sir, this amendment will go contrary to all our family planning efforts.

SHRI NAMBIAR : Shri Raghu Ramaiah has moved an amendment introducing a new clause to relace the previous one. There in he has introduced a new subject and that is the subject of one first class pass to the spouse-either it should be wife or husband once a year for coming and going. This is a new subjects. It was not there already in the Act. This will create a very bad impression in the country. I have to say this because earlier the point was clarified here that for every session when we come we get another additional first class ticket plus a third class ticket. Apart from that, to introduce another point that once in a year he can bring his wife and take her back

and that too be first class look very bad. It will create a bad impression in the mind of the people. They will think it is an extra luxury that we are claiming for. Therefore, Sir, I am putting it on record that we are opposed to this

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, this clause is very discriminatory. It discriminates against those who have no spouse.

MR. CHAIRMAN : I am sorry there is a lot of noise in the House. I would request hon. Members not to talk loudly.

SHRI J. MOHAMED IMAM (Chitradurga) : Sir, I have tabled an amendment to sub-clause (3) regarding the grant of first class pass to spouse. I welcome the measure, but I want to bring to the notice of the Minister that a number of Parliament Members are without spouses. It is not their fault. I have tabled an amendment to sub-clause (b) which relates to the grant of a first-class pass to the spouse of a member. It is no doubt a wholesome provision. But there are a number of Members of parliament who have no spouses...

SHRI PILOO MODY (Gadhra) : Is the hon. Member suggesting that they should be given some compensation ?

SHRI J. MOHAMED IMAM : So, my amendment suggests that in case a member has no spouse, that first-class may entitle him to bring one of his closest relatives.

SHRI TENNETI VISWANATHAM : My amendment is simple. It says: after the word "spouse" please add two small words "or Secretary". It is self-explanatory.

SHRI SHRI CHAND GOYAL (Chandigarh) : I want to speak on the amendment moved by Shri Imam.

MR. CHAIRMAN : Only those who have moved amendments are now given opportunities to speak.

SHRI V. KRISHNAMOORTHY (Cuddalore) : Mr. Chairman, Sir, yesterday Shri Naidu and myself had tabled an amend-

ment, in consultation with some of our friends in the opposition, that apart from the existing facilities of air travel, we may be permitted to travel by air by paying the difference between railway fare and air fare. Now I am glad that the Minister has come forward with a proposal to increase the number of trips by air.

Now, unfortunately, Parliament is situated in the northern end of India and we have to travel 15,00 miles to come over here. I notice every day that my hon. friend, Shri Kanwar Lal Gupta, of the Jan Sangh is bringing his wife to the gallery because he is having his family at Delhi. He is having his bed and baggage here but unfortunately, our families are 1,500 miles away.

SHRI KANWAR LAL GUPTA : I cannot help him there.

SHRI V. KRISHNAMOORTHY : You can help me here. We should try to do some justice to our family. If we are not permitted to go back very often, it will be doing an injustice to our family. Because of our parliamentary work, we cannot go back to our constituencies very often. Also, for those who are staying in Madras or Travandrum it takes three days for going and another three days for coming back. So, six days are wasted unnecessarily in the train. The valuable time of the Member of the Parliament is wasted. I do not want this facility to be given like this, as has been suggested by the hon. Minister of Parliamentary Affairs, that the spouse should also be permitted once a year. After all, there are only two years more. I agree with my hon. friend, Shri Nambiar, that this facility of additional extra pass to the spouse need not be given because we have already got a first class pass.

My submission is that this extra facility of air travel saves the time of the Members of Parliament. We need not waste unnecessarily six days in the train for coming and going. It is only a reasonable request. We are not only Members of Parliament to attend to the work of Parliament but we have also got to attend to some other work, say, agriculture, etc. We should also go home very often. So, this facility of increasing the number of trips should not be envied by my hon. friend, Shri Kanwar Lal

[Shri V. Krishnamoorthi]

Gupta and others who live within 300 or 500 miles around Delhi. If they get into the train in the night, they reach here in the morning. But it is not so in respect of others who come from Madras or Trivandrum. That is why I am suggesting that if we want to have Parliament session in Delhi alone, you should provide us some more facilities or else shift this Parliament to Bangalore or to Madras. Then, we do not press for this air travel concession. With these words, I am withdrawing my amendment.

SHRI S. M. BANERJEE (Kanpur) : I rise to oppose the amendment of the hon. Minister. Much has been said about it. Of course, the hon. Minister perhaps thought about the sad plight of the spouses and he has come forward with this concession.

SHRI PILOJ MODY : He is restricting it to once a year.

SHRI S. M. BANERJEE : Sir, generally, I have seen that the Members of the ruling party and others bring their families here to show them the Republic Day Parade on the 26th January and some Members bring them every month. The point is that this will create a fight in my family, why bring us only once a year, why not every month? This is very bad. It should be withdrawn.

Then, my second point is, let us travel together in third class. What is the harm in that? You bring the family here and show them in the Parliament, what is happening in the House. We can both travel in third class.

The hon. Member, Mr. Imam has brought forward an amendment. He says, what about bachelors? What about Mr. Asoka Mehta? What about Mr. Vajpayee? What about Mr. Kundu? There are so many bachelor Members here. I can assure you, if we accept his amendment that they can bring anybody who is the nearest relation, these bachelor Members will never marry in their lives. This is an incentive not to marry.

Another thing which Mr. Kanwar Lal Gupta said is this. I sympathise with the Members from Delhi. They belong to the

capital Delhi. They do not get this concession because they cannot possibly travel from Palam to Safdarjung. I sympathise with them. But they should also remember that there are hundreds and thousands of Government employees in Delhi whom they represent and they also do not get the P. T. O. concession because they are in Delhi. In sympathy with them, they should not demand this concession.

श्री रणधीर सिंह (रोहतक) : चैंबरमेन महोदय, दिल्ली और हरियाणा का जो केस है वह बड़ा गौर-तलब है, काबिले रहम है। यहां सारे एम० पी० विधन की रू से बराबर है, लेकिन मेरी चौधरन के साथ बड़ी डिस्क्रिमिनेशन हो रही है। मेरे भाई बनर्जी साहब अपनी मेम-साहब के साथ बड़ी थकड़ से बैठेंगे, फिर उनका अटेन्डेन्ट बैठेगा। इसी तरह कृष्णामूर्ति साहब बैठेंगे, उनकी मेम साहब बैठेंगी और फिर उनका अटेन्डेन्ट उनकी सेवा करने के लिए बैठेगा। लेकिन मुझे रहम आता है गुप्ता साहब के साथ, उनकी सेठानी-मेम-साहब के साथ मुझे बड़ी हमदर्दी है और गुप्ता साहब को मेरी चौधरन के साथ बड़ी हमदर्दी है। हमारे सबसे जुजुगं एम० पी० राव गजराज सिंह, हमारे चाचा हैं, उनके साथ भी मुझे बड़ी हमदर्दी है। उसकी वजह यह है कि दिल्ली के आस-पास जितने लोग हैं वे सबसे ज्यादा हमारे पास आते हैं—कोई दिल्ली देखने के लिए आता है, कोई घण्टाघर के लड्डू खाने के लिए आता है तो हमारी चची साहबा, सेठानी साहबा और मेरी चौधरन उनके लिए रोटी पकाने में ही लगी रहती हैं, सबसे ज्यादा सेवा करती हैं। फिर ये लोग तो साल में चार दफा अपनी मेम-साहबा को कोई बंगलौर ले जाता है, कोई काश्मीर ले जाता है, कोई असम ले जाता है, लेकिन हमारी सेठानी, चौधरन और चची साहबा दिल्ली से बाहर न निकलें, यह बेइन्साफी है। इसलिए मैं कहना चाहता हूँ कि जिस तरह से ये लोग चार दफा अपनी मेम-साहबा को ले जा सकते हैं,

उसी तरह से हमारी सेठानी, चौवरन और चची साहब चार दफा यहां से चली जाया करें तो यह बात विधान के मुताबिक होगी।

इसलिए मैं मंत्री महोदय से कहना चाहता हूँ कि यह जो डिस्क्रीमिनेशन हमारी श्रौतों के साथ हो रहा है, यह दूर होना चाहिये और हमारी अमेंडमेंट्स मंजूर होनी चाहिये।

श्री अ० सि० सहगल (बिलासपुर) : चेयर-मैन साहब, आपने बोलने के लिए मुझे जो वक्त दिया है, उसके लिए आपका शुक्रिया अदा करता हूँ। सबसे पहले मंत्री महोदय को इस बात के लिये धन्यवाद देता हूँ कि हमारे दक्षिण के जो दोस्त हैं, जिनको कि यहां आने में 48 या 60 घण्टे लगते हैं, चाहे वे किसी भी विचार-धारा के हों इससे हमारा कोई मतलब नहीं है, उनकी पत्नी उनके साथ न जाय या वह यह कहें कि तुम ट्रेन से आओ; मैं हवाई जहाज से जाता हूँ—यह कोई अच्छी चीज नहीं होगी। इसलिए मेरे मित्र गुप्ता जी ने जो अमेंडमेंट रखी है, मैं उसके समर्थन के लिए खड़ा हुआ हूँ और साथ ही हमारे मंत्री महोदय सेक्शन 5, क्लॉज 4 और 6 (ए) में जो अमेंडमेंट लाये हैं, उसकी भी तार्द कर रहा हूँ।

मैं अपने भाइयों से निवेदन करूंगा, जो हमारे इस तरफ बैठे हैं, कि इन सारी चीजों पर गौर कीजिये। हालांकि मेरे बिलासपुर जाने में एअर की कोई सुविधा नहीं है, जो सुविधा पहले थी, वह एअर-मिनिस्टर साहब ने पहले ही खा ली। आज हमारी हालत यह है कि हम को ट्रेन से जाना पड़ता है, लेकिन मान लीजिए कि अगर वह कभी रिज्यूम हो तो हम भी जा सकेंगे और अपनी फैमिली को ला सकेंगे। इसलिए इस हाउस को ठण्डे दिमाग से इस पर विचार करना चाहिये। हमारे जो भाई दूर-दूर से आते हैं, कोई काश्मीर से आता है, कोई कन्याकुमारी से आता है, कोई असम से आता है, इन सबको यह फैसिलिटी देनी है।

हमारे कुछ भाइयों का कहना है कि जो बड़े लोग हैं उनको ही इसका फायदा होगा, दूसरों को नहीं होगा, ऐसी बात नहीं है। जो भाई इस हाउस के मेम्बर हैं, उनको कम से कम इतनी फैसिलिटी तो सरकार, की तरफ से मिलनी ही चाहिये। इसलिये मैं इस अमेंडमेंट और इस बिल का समर्थन करता हूँ।

SHRI CHENGALRAYA NAIDU (Chittoor) : Earlier I had given notice of an amendment. The hon. Minister has now brought a new amendment. I am, therefore, withdrawing my amendment. The amendment brought forward by the Minister is very good. Now, instead of one strip he had made 2 trips in the short session and in the Budget session he has made 4 trips. It is very good. Now, people coming from Assam or Kashmir or Tripura or from the south have to travel 4 days in the train to come and 4 days to go. 8 days they will have to be in the train. He will be absent from the House for 8 days. Due to this facility he can be back in 3 or 4 days and attend to his duty to the Parliament. This is very good concession which the Government has brought forward. I support the new amendment brought forward.

Shri Kanwar Lal Gupta has moved a new amendment. It is very well, Sir. There are people in Delhi or around Delhi. When we get the concession to come here and go, those people who are here can go and see some project in the south or in the north. They can see some project and utilise this facility to visit the projects and study them and it will not be a waste. It will be a good thing. So, I support the amendment brought by Mr. Gupta. It is a very good amendment and there will not be any discrimination, I feel.

Regarding the first class pass for Members to bring their spouses, it is a very good thing. Instead of these members coming here and bringing their wives and not doing work properly, it will be very helpful for them and they can attend to their work properly. So, instead of one trip even if you allow three trips, there will not be any loss to the Government. It is a very good thing. I support that proposal also. I hope the Minister will agree to this.

[Shri Chengalraya Naidu]

Regarding the people who have no spouses, it is unfortunate for them. We cannot help them. They can even now marry.

SHRI AMRIT NAHATA : Dr. Johnson, the compiler of the English dictionary, once said that married people have many sorrows but unmarried people have no joys.

SHRI PILOO MODY : What about those who have been widowed ?

SHRI NAMBIAR : Sir, kindly keep the level of the discussion dignified.

MR CHAIRMAN : Please keep silence.

SHRI SHEO NARAIN (Basti) : You were a member of that Committee and I was a member of that Committee. Our recommendation is there. I wish to say only one word. (*Interruptions*) Every one is talking here to appease each other. I am not here to appease each other. I am here to do my duty. I was a member of this Salary Committee. I only want to introduce one word in this amendment. (*Interruptions*). We have recommended that there should be four journeys permitted during the budget session and two journeys during other sessions. That was our recommendation. That was the recommendation made by the committee. Shri Kanwar Lal Gupta will bear me out when I say this. But Government did not accept our recommendation. But now we find the Government have to go back at the request of the Opposition.

But I am opposed to the other amendment. I am in favour of only the first amendment moved by the hon. Minister, but I would suggest a small change in it. The word 'State' should be deleted and instead the word 'country' should be inserted therein. This will give facility to every Member to go round the country.

I have been there in that committee and I have served it very earnestly and looked after the interests of every Member. I do not want to abuse anyone here. I have done duty there properly and we have made our recommendations to Government. My only suggestion is that now the word 'country' should be substituted in place of 'State'. If that is done, then, all the problems will be solved.

I am totally opposed to the other amendment. A member of Parliament is elected by the people and for the people and he is of the people. But his wife is not a Member of this House ; she is not elected by the people. It is a family concern. For one's wife one must spend from one's own pocket. Here, I am doing my prime duty as a member of Parliament but not my wife. Therefore, I am opposed to that amendment, and I would request Government to withdraw it.

SHRI JAIPAL SINGH (Khunti) : I think there has been too much of humour inflicted in regard to this very simple thing. I have been a member right from the days of the Constituent Assembly ; not many such are there. At that time, under the British, a daily allowance of Rs. 100 was settled. The Congress Party, just to be different from the British, made it less than half of it.

Then, we had a transport allowance. During those days, petrol was rationed. Then, it was discovered that even hon. Members who had no cars also helped themselves to it ; and it is not difficult to imagine what they did with those petrol coupons. Therefore, it was combined. I was chairman of the Staff and Finance Committee, and I would not like to say anything unpleasant about our hon. Ministers from the State. In those days we used to get free haulage for cars. I regret to say that Dr. Rajendra Prasad was shocked when I had to report to him that hon. Ministers from the States were drawing haulage charges not only from their States but from us too.

In general, I support this and the amendments also, the sensible ones. It is very necessary that if Parliament has to function efficiently, its Members must have all the amenities that will make them efficient. Let us not go round and refer to Washington and say what they are getting there or what they are getting in London and so on. Let us see what we can afford. I have heard such a lot not only in this country but elsewhere also, 'Millions are there half-fed, and yet you have wonderful bungalows'. That is no argument at all. If there are hon. members like the hon.

member for Kanpur who thinks it should reduced, he need not draw it. There is nothing to prevent him from not drawing it.

SHRI RABI RAY (Puri) : Nor will he give it to him.

SHRI JAIPAL SINGH : He is not a person who would want to give it to me, nor do I want it.

The point is that efficiency is very, very important. Unless we can be efficient, we have no business to be here. How are you going to be efficient? It is in two parts. One is the personal and the domestic. How far this will solve that problem, I am personally not sure. If Shri Randhir Singh thinks that he is more satisfied with a bullock cart on tyres, let him have it. But if I—who has driven a bullock cart, which he does not know; I have ploughed with my own hands which he has never done—want something else, you have to give it, so long as my demand is not unreasonable.

Let us be frank with ourselves. Let us not try to be sanctimonious as we are trying to be. Let us set an example to the country that whatever we demand is with a view to see that we are able to serve the country better.

I support this Bill in general.

श्रीमती मिनीमाना अगम दास गुरु (जंजगीर) : सभसपति महोदय, जिम संशोधन को यहां मंजूरी देने जा रहे हैं, उस संशोधन का मैं विरोध करती हूँ। यहां हर एक चौथाई कुंवारे, कुंवारी, विधवा, विधुर मेम्बरों के साथ सौ-तियाई बर्तव हो रहा है। मैं यह नहीं चाहती कि उनके हक में कोई बात की जाये किन्तु साथ ही साथ मैं यह भी नहीं चाहती कि जो कुंवारे, कुंवारी या विधवा, विधुर हैं वे उस पास का फायदा भी न उठा सकें। इसीलिए मैं इस संशोधन का विरोध करती हूँ। मेरा निवेदन यह है कि यदि आपको देना ही है तो एक फेमिली पास दीजिए। फेमिली में, जैसे कोई विधवा है तो वह अपने लड़के-लड़की को, जब सेशन हो, अपने

साथ ला सकती है। अब्बल तो मैं इस फर्स्ट क्लास पास का ही विरोध करती हूँ क्योंकि मुझे यहां पर 16 साल हो रहे हैं, फर्स्ट क्लास में चढ़ते-चढ़ते हम थर्ड क्लास की कठिनाइयों को भूल जाते हैं।.....(व्यवाधान)...और हमारे जो लड़के लड़की या पोते पोती हैं उनको भी बिगाड़ने का यह एक तरीका है। यदि कल को हम यहां पर न रहें फिर भी हमारे बच्चों की वही आदत रहेगी और वे हमसे कहेंगे कि यदि हमसे सफर कराते हो तो फर्स्ट क्लास में करावो। इसलिए अब्बल तो मैं फर्स्ट क्लास पास का ही विरोध करती हूँ लेकिन अगर आप देना ही चाहते हैं तो फिर एक फेमिली मेम्बरस का पास दीजिए, नहीं तो अटपडेन्ट्स का जो पास है वही ठीक है, मेम्बर फर्स्ट क्लास का ओवरचांज देकर अपने परिवार को ला सकते हैं। ऐसी दशा में यदि आप इस प्रकार का फेमिली मेम्बर पास देना चाहें तो मैं उसको सपोर्ट करती हूँ और नहीं तो इसका विरोध करती हूँ।

15 hrs.

SHRI RAGHU RAMAIAH : I shall take it that the first amendment has the backing of the House. If it is the consensus of the House that I should accept Mr. Gupta's amendment...

SOME HON. MEMBERS : Yes.

SHRI RAGHU RAMAIAH : It is also in consonance with the recommendations of the Committee except in one minor particular. That report says that a Member of either House can go four times during the budget or bigger sessions and so on and in the case of committees it says only one journey. Subject to that amendment, it is acceptable. I shall draft it in such a way that in the case of the committees only one journey will be permissible in accordance with the recommendation. It will be four journeys anywhere in India. That is also the consensus of the House.

[Shri Raghu Ramariah]

Now we come to the other amendment, new amendment to have a new clause 6 A. I take it again that it is the consensus of the House to bring their spouses every session.

SHRI NAMBIAR : No... (Interruptions.)

SHRI RAGHU RAMAIAH : Yesterday some hon. Members suggested family. You should excuse me ; the further references I am making it is not done in any bad sense but to explain practical things, Family consists of wife, sons and daughters. It was felt that if every member of the family has to come every time it would be difficult for the railways to provide so many coaches ; therefore, it was agreed that this privilege should be confined to the spouse. For those who have no spouses, they have all my sympathies.

MR. CHAIRMAN : Please read the amendment as amended.

SHRI RAGHU RAMAIAH : I shall read the new section 6A as it will stand after the adoption of the amendment.

"Without prejudice to the other provisions of this Act, every member, shall be entitled travel by any railway in India at any time in first class air-conditioned on payment of the difference between the railway fares for first class air conditioned and first class ; to one free third class railway pass for one person to accompany the member when he travels by rail..."

So far there is no change ; the change occurs in the following :

"...to one free non-transferable first class railway pass for the spouse, if any, of the member to travel from the usual place of residence of the member to Delhi and back once during every session."

There is no change in the proviso. In agreeing to accept this amendment, I have taken into account the refined feelings of Members from Haryana and also Delhi.

I shall now read out the new amendment

and I move it be accepted by the House. I move :

New Clause 2A At page 1, after line 10, insert.

Amendment "2A. In a section 5 of the principal Act, for the second proviso, the following proviso shall be substituted, namely :

"Provided further that nothing in the first proviso shall apply, if the member performs the journey by air for visiting any place in India —

- (a) not more than four times during a session lasting for more than 75 days ;
- (b) not more than twice during a session lasting 75 days or less ; and
- (c) not more than once during a sitting of the Committee ?"

I have separated the Committee from the session.

MR. CHAIRMAN : The question is :

New Clause 2A. At page 1, after line 10, insert —

Amendment "2A. In section 5 of the principal Act, for the second proviso, the following proviso shall be substituted, namely :

"Provided further that nothing in the first proviso shall apply, if the member performs the journey by air for visiting any place in India —

- (a) not more than four times during a session lasting more than 75 days ;
- (b) not more than twice during a session lasting for 75 days or less ; and
- (c) not more than once during a sitting of the Committee."

The motion was adopted.

MR. CHAIRMAN : The question is :

“That Clause 2A be added to the Bill”.

The motion was adopted.

Clause 2A was added to the Bill.

MR. CHAIRMAN : I shall now put Clause 4 as finally read out by the Minister to the vote of the House.

The question is :

Page 2, for lines 5 to 13, substitute :

Insertion of new section 6A ‘4. After section 6 of the principal Act, the following section shall be inserted, namely :—

Travel facilities to members ‘6A. Without prejudice to the other provisions of this Act, every member shall be entitled :—

- (i) to travel by any railway in India at any time in first class air-conditioned on payment of the difference between the railway fares for first class air-conditioned and first class ;
- (ii) to one free third class railway pass for one person to accompany the member when he travels by rail ; and
- (iii) to one free non-transferable first class railway pass for the spouse, if any, of the member to travel from the usual place of residence of the member to Delhi and back, once during every session.

Provided that where a member travels by rail in first class air-conditioned and no person accompanies that member in that journey in third class, by virtue of the free third class railway pass re-

ferred to in clause (ii), then, in determining the amount payable by the member under clause (i), the amount of third class fare for such journey shall be deducted from the difference referred to in that clause.’

The motion was adopted.

MR. CHAIRMAN : The question is :

“That clause 4, as amended, stand part of the Bill”.

The motion was adopted.

Clause 4, as amended, was added to the Bill.

SHRI RAGHU RAMAIAH : I move :

“That the Bill, as amended, be passed”

SHRI TENNETI VISWANATHAM : Sir, we have been discussing about the amenities so that we can work more efficiently. I have been thinking of having a secretary with me. Instead of that they have brought in the spouse. Is it right, Sir ? How does it add to the efficiency ? What has happened to my amendments in respect of a secretary ? I really do not understand this. A secretary or stenographer is more useful to me than a spouse for parliamentary work.

MR. CHAIRMAN : In view of the new amendment moved by the hon. Minister, your amendment is barred.

SHRI RAGHU RAMAIAH : Sir, yesterday, I moved an amendment which was consequential and a verbal change. It is a formal amendment. I request that it may put to vote and passed.

MR. CHAIRMAN: Yes The question is :

Page 2,—(1) in line 3, for “brackets, figures”.

substitute “figure”; and

- (ii) in line 4, omit “sub-section (1) of”. (58)

The motion was adopted

MR. CHAIRMAN : The question is :
"That the Bill, as amended, be
passed."

The motion was adopted

MR. CHAIRMAN : The House will
now take up the next item.

15.12 hrs.

[SHRI M. B. RANA in the Chair].

SHRI S. M. BANERJEE : Sir, I have
a submission to make. We do not know
what happened in the House. There was
no Third Reading and the Bill has been
declared as passed.

MR. CHAIRMAN : The Bill has
been passed and we cannot now go back.

15.03 hrs.

STATUTORY RESOLUTION RE : CENTRAL SALES TAX
(AMENDMENT) ORDINANCE
AND
CENTRAL SALES TAX
(AMENDMENT) BILL

श्री यज्ञ वल्लभ शर्मा (अमृतसर) : सभापति
महोदय, मैं निम्नलिखित संकल्प पेश करता हूँ :

"यह सभा केन्द्रीय विक्रय कर (संशोधन)
अध्यादेश, 1969 (1969 का अध्यादेश
संख्या 4) का, जो राष्ट्रपति के रूप में
कार्य करते हुए उप-राष्ट्रपति द्वारा 9
जून, 1969 को प्रख्यापित किया गया
था, निरनुमोदन करती है।"

मैं इस समय 9 जून, 1969 को जारी किये
गये अध्यादेश का, जो केन्द्रीय विक्रय कर अधि-
नियम (संशोधन) विधेयक के सम्बन्ध में है,
विरोध करने के लिए खड़ा हुआ है। यह
अत्यन्त खेद का विषय है कि प्रायः सरकार

अध्यादेशों के द्वारा ही अपना काम चलाने की
कोशिश करती रही है। इस विक्री कर के कारण
जो केन्द्र द्वारा लगाया जा रहा है, व्यापारियों
को और प्रशासनिक ढांचे में जितनी कठिनाइयां
आ रही हैं उसी के आधार पर मैं इसका विरोध
करने के लिए खड़ा हुआ हूँ। वास्तव में प्रदेशों
के अन्दर इस प्रकार का विक्रीकर लागू हो जाने
के बाद केन्द्र द्वारा यह विक्री कर लागू नहीं
करना चाहिये था। जीवन उपभोग की बुनियादी
वस्तुओं के ऊपर अनेक प्रकार के मुद्दों पर बार
बार कर लगाने की जो व्यवस्था है, उसके
कारण से आम व्यक्ति के जीवन में बहुत बड़ी
कठिनाई है। अभी सरकार के इस गलत कानून
का, जो सरकार ने 1966 में लागू किया था,
सुप्रीम कोर्ट द्वारा यद्दालम केस के अन्दर विरोध
किया गया है, और उसके कारण से सरकार
को वसूल की गई रकमों व्यापारियों को वापस
करनी पड़ रही है। लेकिन इस संशोधन के
द्वारा सरकार उस कानून को फिर ला रही है।
मैं समझता हूँ कि हड़बड़ाहट के अन्दर गलत
किस्म के कानून बनाना और गलत कानूनों को
आगे जाकर बड़ी अदालतों में चैलेंज होना, फिर
उन कानूनों के प्रति जनता के अन्दर अश्रद्धा पैदा
होना, जनता के अन्दर कानून के प्रति आदर
और सत्कार की भावना को कम करने वाली
कोशिश सरकार की है। अगर सरकार सूझ
समझ के साथ, ऊंचे दर्जे के और अच्छे प्रकार
से ड्राफ्ट किए हुए कानून बनाये, भले ही थोड़े
कानून बनाये, जिनके द्वारा जीवन की व्यवस्था
हो सके, तो लोगों के अन्दर कानून के प्रति
आस्था पैदा होगी और वह कानून जन जीवन
को नित्य प्रति के जीवन की प्रक्रिया में सुविधा
देंगे। यहां सोने के सम्बन्ध में जब कानून बनाया
गया था तब उस समय भी हमने सरकार से
कहा था कि इस प्रकार का कानून न बनाइये
जिसकी एक-एक धारा को चुनौती मिले देश के
न्यायालयों के अन्दर। लेकिन तब सरकार नहीं
मानी। आज वही चीज इस कानून के सम्बन्ध
में हो रही है। गलत प्रकार के कानून बनाये